

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 173/TT/2014

Date: 28.9.2015

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Trueing up transmission tariff for 2009-14 tariff block and transmission tariff for 2014-19 tariff block for LILO of 1st Ckt. (Asset-1) and 2nd Ckt. (Asset-II) of Patratu-Hatia-Chandil 220 kV D/C Line at Ranchi Sub-Station (Notional DOCO – 01.09.2007) associated with 220kV Interconnection with Jharkhand State Electricity Board (JSEB) system at Ranchi Sub-Station in Eastern Region

Sir,

Please furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on affidavit, with advance copy to the respondents/ beneficiaries, latest by 23.10.2015:-

- a) Details of de-capitalization of assets made during 2009-14 and 2014-19, if any;
- b) Petition number corresponding to other assets covered in the project, wherein the true- up tariff for 2009-14 has been claimed; and
- c) Explanation for the discrepancy (the capital expenditure figures admitted, as in Form-4 of 2014-19 Tariff Forms differs from those in the order dated 8.12.2010 in Petition No. 203/2010).

Yours faithfully,

Sd/-
(Dr. P.K. Sinha)
Assistant Chief (Legal)